

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 99 of 2020**

**IN THE MATTER OF:**

**Monotrone Leasing Pvt. Ltd.**

**....Appellant**

**Vs.**

**PM Cold Storage Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant: Ms. Charu Tyagi, Advocate**

**For Respondent: Mr. Kumar Anurag Singh, Mr. Zain Khan, Mr. Kumar Shivam and Mr. Mayank Sapre, Advocates**

**ORDER**

**21.01.2020:** Mr. Kumar Anurag Singh, Learned Counsel takes notice on behalf of the Respondent. Learned Counsel for the Appellant is directed to serve copy of the Appeal paper book to the Learned Counsel for the Respondent. Parties are allowed time to file the Reply Affidavit by 07.02.2020. Rejoinder, if any, may be filed within one week thereafter.

List the matter 'For Admission (After Notice)' on **17<sup>th</sup> February, 2020**.

[Justice Venugopal M.]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

*sa/nn*